

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No . 161/TDL/2012**

Sub: Application for grant of inter-Stat trading licence to Greta Power Trading Limited, Chennai.

Date of hearing : 17.5.2012

Coram : Shri S.Jayaraman, Member  
Shri M. Deena Dayalan, Member

Petitioner : Greta Power Trading Limited, Chennai

Parties present : Shri T.R.Chidambaram, AVP, Greta Group

**Record of Proceedings**

The applicant, Greta Power Trading Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "the 2009 trading licence regulations"), for grant of Category-IV licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir.

2. The staff of the Commission brought to notice of the Commission that as per the information submitted by the applicant, the company has engaged two full time professionals, who are drawing ₹ 1/-per month as salary since May, 2011. The Commission observed that applicant has not complied with the requirement of engaging full time professional as required under Regulation 3 (2) of the trading licence regulations.

3. The Commission directed the petitioner to comply with the requirements stipulated in Regulation 3 (2) of the trading licence regulations in the first instance and file its submission, on affidavit, latest by 31.5.2012.

4. Subject to above, order in the petition was reserved.

**By order of the Commission**

Sd/-  
(T. Rout)  
Joint Chief (Legal)